



**NALSAR University of Law, Hyderabad
Presents**

Designed by Vecteezy

**13th NALSAR Justice B.R. Sawhny Memorial
Moot
Court Competition, 2020**

On 06-08 March 2020

RULES

Knowledge Partners



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1.ORGANISATION OF THE COMPETITION

1.1. Administration

- (a) The NALSAR- Justice B.R. Sawhny Constitutional Law Moot Court Competition (“Competition”) is held and administered by NALSAR University of Law, Hyderabad with the aid of the Bodh Raj Sawhny Memorial Trust. SCC Online and EBC are associated as Knowledge Partners.
- (b) The Competition is to be held on March 06-08, 2020 at NALSAR University of Law, Justice City, Shameerpet, Hyderabad.
- (c) Prof. Balakista Reddy, Registrar, NALSAR University of Law, shall be the ‘National Coordinator’ of the Moot Court Competition.

1.2 Language

The Competition shall be conducted in the English language only. Oral Rounds and Memorial submission shall be in English

1.3 Structure of the Competition

The Competition consists of two levels: (a) Memorial Elimination Round and (b) National Rounds. The teams which qualify the Memorial Elimination Round shall be allowed to participate in the National Rounds, which is comprised of Preliminary Rounds and Advanced Rounds viz. Quarter Finals, Semi-Finals and Finals.

1.4 Interpretation of the Rules

The National Coordinator shall serve as final arbiter of implementation and interpretation of these Rules.

2.PARTICIPATION AND ELIGIBILITY

2.1. Eligibility

Each Institution offering an undergraduate LL.B. Degree Course is eligible to participate in the same. A Team may not have members from more than one Institution. Similarly, no more than one team can participate from any Institution. The Competition is open for students in LL.B. Undergraduate Degree Courses and LL.M. Degree Courses.

2.2. Team Composition

- (a) Each team shall comprise minimum of two members, both performing the role of Speaker or a maximum of three members consisting of two (2) Speakers and one (1) Researcher. The substitution of any Team Member is not allowed after the registration deadline except in extenuating circumstances and only with written permission of the National Coordinator.
- (b) Every team shall consist of two speakers. Teams may have only one researcher.
- (c) A researcher shall be allowed to argue instead of a speaker only with the permission of the Court.
- (d) No certificate nor accommodation shall be provided to a fourth member.

3. REGISTRATION

3.1. Online Registration Format and Deadline

Teams must register by 25th January 2020 by sending an email to brsmoot@nalsar.ac.in with the subject “Registration for NALSAR BR Sawhny Moot 2020”. The e-mail should contain the duly filled in scanned copy of Registration Form. Each registered team would be allotted a provisional Team Code. The teams must also fill the google form sent along with the invite.

3.2. Registration Fee (After Memorial Elimination Round)

- (a) Teams that clear the Memorial Elimination Round and are invited to participate in the Moot Court Competition as per Rule 4.5 must send a registration fee of Rs. 6,500/- via Online Transfer (NEFT) latest by 29th February, 2020.
- (b) Details of the Bank Account to be transferred to are:

Name of Beneficiary: Registrar, NALSAR

Bank Name: Indian Bank

Branch Name: Shameerpet

Account No: 418454214

IFSC Code: IDIB000S166

- (c) Details of the online transfer must be sent in the confirmation e-mail sent to brsmoot@nalsar.ac.in by the invited teams as per Rule 4.5 (c) by 23:59 hours on the 29th February, 2020.

4. MEMORIALS

4.1. Memorial Submission

- (a) Each Team registered in the Competition must prepare one Memorial on behalf of Petitioner and one on behalf of the Respondent.
- (b) Each Team must send a soft copy of their memorials for the Memorial Elimination Round latest by 23:59 hours on 20th February 2020 to brsmoot@nalsar.ac.in with the subject “Memorials for NALSAR-BR Sawhny Moot 2020”. Memorials submitted 12 hours beyond the deadline shall not be evaluated. No extensions will be granted with respect to this deadline.
- (c) Memorials submitted within the deadline will be evaluated according to criteria provided in Rule. 4.4.
- (d) Each Team further has to submit 6 hard copies of the memorial for each side at the time of registration on 6th March, 2020. Non-compliance with this rule will result in a penalty of 5 points per copy not submitted.
- (e) The content of the soft copy submission **should not** differ from the content of the hard copies submitted to the Organizers.
- (f) After the completion of the Competition, the Organizers reserve the right to use the Memorials submitted to them as they deem appropriate.

4.2. Memorial Format

- (a) All soft copies of the Memorial submitted must be in Microsoft Word Document 2003/2007 format (.doc/.docx).
- (b) All pages of the Memorial must be of A4 size with an equal margin on each side.
- (c) The font style and size of the text of all parts of the Memorial, excluding the Cover Page and page numbers, must be in Times New Roman 12-point. The Footnotes shall be in Times New Roman 10-point.
- (d) The spacing of the text of all parts of the Memorial must be 1.5. The footnotes must be separated with single line spacing.
- (e) The Hard Copies of the Memorial shall be printed on only one side. Non-compliance with sub-rule (a) shall result in a penalty of 5 points. Non-compliance of sub-rules (b) to (e) shall result in a penalty of 1 point per page detected.

4.3. Memorial Content

(a) The Memorials should contain the following sections:

- Cover Page (to be Blue/Red depending on whether Petitioner/Respondent side)
- Table of Contents
- Index of Authorities
- Statement of Jurisdiction
- Statement of Facts
- Statement of Issues
- Summary of Arguments
- Arguments
- Prayer

(b) The Arguments should not exceed 20 pages.

Non-compliance will result in a penalty of 1 point per additional page.

(c) The memorial as a whole should not exceed 35 pages including the cover page. Non-compliance will result in a penalty of 3 points per additional page.

(d) The citation should follow the 20th edition of Bluebook. Speaking footnotes or Endnotes are not allowed. Non-compliance will result in a penalty of 1 point per page detected.

(e) The entire content of the soft copies and the hard copies of the Memorial shall have to be the same. Non-compliance with this rule will entail penalties which may extend to disqualification.

4.4. Memorial Evaluation

The maximum score for each memorial shall be 100 points. The memorials shall be evaluated on the following criteria:

Knowledge of Law and Facts	25 Points
Proper and Articulate Analysis	25 Points
Extent and Use of Research	20 Points
Clarity and Organization	20 Points
Grammar and Style	10 Points

4.5. Qualification of Memorials

- (a) There shall be a Memorial Elimination Round subsequent to the submission of Memorials.
- (b) After evaluation of Memorials, the top 32 teams based on their memorial scores shall be selected. These 32 teams will be invited to participate in the 'National Rounds' of the Competition. The results of the Memorial Elimination Rounds shall be intimated to the registered teams on 27th February, 2020.
- (c) Invited teams must confirm participation in the National Rounds by sending an email to: brsmoot@nalsar.ac.in by 23:59 hours on the 29th February 2020. In case a team does not confirm its participation within the stipulated time, invitations to other teams will be issued, according to memorial scores, i.e., by 00:00 hours on 1st March, 2020. Further, the NEFT Details and duly filled in Travel Details Form should be scanned and sent in this confirmation e-mail
- (d) Each team which confirms its participation after being selected and invited would be given a Final Team Code.

5. ORAL ROUND PROCEDURES

5.1 General Procedure

- (a) The oral rounds shall comprise of preliminary rounds, quarter finals, semi-finals and final rounds.
- (b) There shall be two preliminary rounds.
- (c) The team representing the Applicant shall submit their arguments first, followed by the team representing the Respondent. Upon completion of the arguments, the Applicant shall have the option of submitting rebuttals, followed by the Respondent. Sur-rebuttals shall/shall not be permitted, subject to the discretion of the judges.
- (d) The teams shall be seeded into four groups on the basis of the total Memorial Scores for Applicant and Respondent Memorials from Stage I. The division of teams shall be done on the basis of points to ensure that each Group is equally weighed against others. (Hence Team ranked 1-4 shall be divided into Group A-D, Team ranked 5-8 in Group A-D, and so on). The match ups shall be fixed following the power-seeding pattern.
- (e) Round Total for each team for a Preliminary Round shall be the sum total of the speaker scores and memorial scores for the side represented by the team in the Preliminary Round.

- (f) Round Total for Quarter-Final and other knock-out rounds shall not include memorial scores.
- (g) The Exchange of Memorials shall take place after the Inaugural Ceremony, on 6th March, 2020.

5.2 Procedures for Oral Submissions

- (a) Each team will be allotted 30 minutes to present their case, this shall include time allotted for arguments advanced, rebuttals and sur-rebuttals, subject to the discretion of the judges.
- (b) The division of time between the two speakers is up to the discretion of the team, however, each speaker must speak for a minimum of 10 minutes.
- (c) The oral arguments should not extend beyond the issues in the memorials.
- (d) The researchers are allowed to sit-in for the oral rounds along with the speakers.
- (e) The teams are allowed to provide compendiums to the judges, subject to their discretion, however, no material given to the judges should carry the name of the institution.
- (f) Maximum scores for the oral rounds shall be 100 points per speaker per judge.
- (g) The oral rounds shall be evaluated out of 100 points and the basis for evaluation shall be as follows:

Knowledge of Law	20 points
Application of Law to Facts	20 points
Ingenuity and Ability to Answer	20 points
Style, Poise, Courtesy and Demeanour	20 points
Time management	10 points
Organisation	10 points

5.3 Preliminary Round

- (a) All the teams that qualify Stage I: Memorial Elimination Round shall be eligible to participate in the preliminary rounds.
- (b) The bench shall constitute of at least two judges in the preliminary rounds.
- (c) No team shall face the same bench more than once in the preliminary rounds.
- (d) Total scores for each team shall be the sum of the Round Total for both preliminary rounds.

5.4 Quarter-Finals

- (a) The two highest ranking teams from each of the four groups in the preliminary rounds shall qualify for the Quarter-Final Rounds.
- (b) For the purposes of qualification from the Preliminary Rounds to the Quarter Finals, the number of rounds won by the team shall be considered as first criteria.
- (c) In case there is a tie, the winning difference of their respective rounds shall be taken into consideration. Further, in case of tie after taking winning scores into consideration, if the teams tied have faced each other in the preliminary rounds, the decision shall be taken on the basis of the result of that match; else the decision shall be taken on the basis of draw of lots.
- (d) For the Quarter-Final Rounds, the match shall be on the basis of power seeding.

5.5 Semi-Finals

- (a) The winning Team in each of the four Quarterfinal Rounds shall advance to the Semi Final Rounds.
- (b) In Semi Final Rounds, the pairings shall be as follows, with reference to the match numbers: the winner of Match 1 versus the winner of Match 4; and the winner of Match 2 versus the winner of Match 3.

5.6 Finals

The Winning Team from each of the two Semi Final Rounds shall advance to the Final Round. The Winner of the Final Round shall be declared the Winner of the Competition.

6. RESEARCHERS' TEST

- (a) The Researchers' Test shall be conducted on Day 1 of the Competition.
- (b) The test shall be for a duration of sixty (60) minutes only.
- (c) The test shall consist of both objective and subjective questions based on the issues stated in the proposition and knowledge of constitutional law.

- (d) ONLY the Researcher is eligible to take the test. The teams which consist of two members shall be ineligible for the test. The Researchers' Test shall be a separate award. The scores of Researchers' Test shall not affect the oral rounds.

7. SCOUTING

- (a) Teams shall not be allowed to observe the orals of another team, unless they have been officially knocked-out of the competition. Scouting is strictly prohibited.
- (b) Scouting by any team shall entail instant disqualification.

8. AWARDS

- **Winning Team** Award: The winning team will receive a trophy and prize worth Rs. 30,000/- and one-year access cards to SCC Online Web Edition to all team members.
- **Runner Up Team** Award: The runners up team will receive a trophy and prize worth Rs. 20,000/- and one-year access cards to EBC Learning to all team members.
- **Best Oralist** shall receive a trophy and prize worth Rs. 7,500/-
- **Second Best Oralist** shall receive prize worth Rs. 5,000/-
- The team with the **Best Memorials** will receive a trophy and prize worth Rs. 7,500/-
- **Best Researcher** will receive prize worth Rs. 5,000/-
- All teams qualifying the Memorial Elimination Round shall receive one-month access to the SCC online Web Edition.

9. ANONYMITY

- (a) The student counsels may state their names during the oral rounds, and must use the Team Code. All team members must refrain from disclosing the identity of their institution at any time and in any manner, during the course of their participation in the competition.
- (b) Non-compliance with this Rule will result in immediate disqualification of the team. The decision of the National Coordinator in this regard shall be final.

10. DECISION OF THE JUDGES SHALL BE FINAL

The decision of the judges with regard to the outcome of the rounds shall be final.

11. ACCOMMODATION, FOOD AND TRANSPORT

- (a) Accommodation and food shall be provided to all teams by NALSAR University of Law from 6th March 2020 to 8th March 2020.
- (b) The Travel Details form must be duly filled and sent in the confirmation e-mail sent to brsmoot@nalsar.ac.in by the invited teams as per Rule 4.5 (c) by 23:59 hours on the 29th February, 2020.

12. CLARIFICATIONS REGARDING THE COMPETITION CAN BE SOUGHT FROM

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Note:

All clarifications regarding the Moot Proposition should be sent to brsmoot@nalsar.ac.in by 12th January 2020. A full list of clarifications shall be sent to all the teams through email by 17th January 2020.